Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

Aged 43 ... years, resident of Tenduni Bikrampen Transition full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:

(strike out whichever is not applicable)

(1) I am a candidate set up by Jonda Sal (v) (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI, No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)	
1,	Self - Rageshwar Rag	A20PR98586	X	*	
2.	Spouse- X	×	Y	7	
3.	Dependent I	¥	×	*	
4.	Dependent 2 x	X	Х	×	
5.	Dependent 3 y	7	у	У	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	X
(b)	Name of the court, Case No. and Date of order taking cognizance:	Y
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	γ

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	. 4
(b)	Name of the Court(s), Case No. and	2.
	Date(s) of order(s).	*

(5) That I give herern below the details of coe assets (movable and is movable etc.) of mysels. my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect or listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
1)	Cash in hand	35,000/	40,000/	X	X	V
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Mandal Brand Mandal Brand 45,000/ PNB Batera 52,000/	ed x	У	×	У
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	X		Y		
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Industrance com (LSC) 60,000/ year				Y
v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorpio VLX 2010 medal, 10,5000/				
vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Galdclain Zringsz Other ornamen	Coald Organist	W. braidcham 18 gm Value RS 45th	troldcher 10 gm volum	15 gon Value
		60 gm,	2 0 the orhan Value about - 1,80660/	may 80gm 600	Contract of the latest and the lates	5000 salu

	Agricult	259000/
any other assets such a value of Claims/interest	C010-29	- 120,000/
Gross Total value	calf 2	- /20,000/
the state of the s	24436	600

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated \$\in2\$. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-,
(i)	Agricultural Land - Location(s) Survey number(s)	Horocusa, Indoorth Kala Bichh Katua	γ	У	×	У
	Area (Total measurement in acres)	16 acres	Х	×	X	X
	-Whether inherited property (Yes or NO)	Yes	У	*	У	У
	Date of purchase in case of self acquired property	×	у	У	У	У
	Cost of Land (in case of purchase)at the time of purchase	×	Х	× ·	У	У
	Any Investment on the land by way of development, construction etc.	X	X	У	У	×
	Approximate Current market advalue	out- 90,00000)	У	X	×	У
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Morauna	А	×	Х	У
	Area (Total measurement in ass, sq. ft.)	A 1,31,725 Sq	44 X	X	У	γ
	Whether inherited property (Yes or NO)	yes	χ	У.	×	X
	Date of purchase in case of self acquired property	7	X	· ×	×	X
	Cost of Land (in case of purchase) at the time of purchase		×	×	X	Y
	Any Investment on the land by way of development, construction etc.	X	×	×	Х	×
	Approximate Current market « value	1-1-, 93,00000/	×	X	X	У
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	×	×	×	×	X
	Built up Area (Total measurement in sq. ft.)	¥	Χ	X	X	X

	V scher inherited property (* es or NO)					
	Day of purchase in case of self as mired property					
	C set of property (in case of parchase) at the time of prochase					
	A ty Investment on the property by way of development, construction etc.	X	X	Y	X	X
	Approximate Current market value	7	X	X	X	X
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Tenduni, khatano-27 plotno 102/3 1546059/64 819059/64				
	Area (Total measurement in sq. ft.)	1546059/6+				
	Built up Area (Total measurement in sq. ft.)	819059/64				
	Whether inherited property (Yes or NO)	yes				
	Date of purchase in case of self acquired property	X				
	Cost of property (in case of purchase) at the time of purchase	×				
	Any Investment on the land by way of development, construction etc.	×				
	Approximate Current market value	72,00000/				
(v)	Others (such as interest in property)	X		1		
(vi)	Total of Current Market Value of (i) to (v) above	25500000/				

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	X	X	×	×	У
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	X	X	X	>	X

	Any other liability	X	X	X	X	X
7	Grand total of liabilities	*	×	×	*	1 *
(ii)	Dues to departments dealing with government	7	X	χ	X	X
	Dues to departments dealing with supply of water	X	X	X	X	×
	Dues to departments dealing with supply of electricity	X	X	Х	X	X
	Dues to departments dealing with supply of telephones/mobiles	X	×	×	×	. ×
	Dues to departments dealing with government transport (including aircrafts and helicopters)	×	X	X	X	X
	Income Tax Dues	X	X	7	X	X
	Wealth Tax Dues	Y	Y	У	X	Y
	Service Tax Dues	¥	×	4	*	X
	Municipal /Property Tax Dues	*	X	×	X	X
	Sales Tax Dues	*	*	X	X	X
	Any other dues	×	×.	X	×	×
	Grand total of all Govt. dues	Y	1 4	X	Y	X

(7) Details of profession or occupation:
a. Self. Agriculture & Advocacy / Politics
b. Spouse (14446). Horse unfo & agriculture
(8) My educational qualification is as under: MA (english), LLB, from V. U arrak

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smi./Kuri. Rafeshwar Raf
2.	Full postal address	57/60 officers flat Baily Rd Patra
3.	Number and Name of the constituency and state	213, Karafal - Rohfas (Bitar)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janta dal united
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	X

	(c) Total number of Pending cases where the court (s) have taken cognizate					. X			
1	PAN of			9 10 7	for which la- ome Tax Retur		1.4	Daniel Stown	
7	(a)	Candidate Rapushwan	Reg-ALOPRO	18585		V			У
	and the second	Spouse: X	-0			×			1
1		Dependents y				*			X
d		Details	of Assets and	Liabi	litie	s in rupees			
		Description	Self	Spou		Dependent-I	Depende	nt-II	Dependent III
-		Moveable Asset (Total value)							
3.		Immovable Asset							
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	(ii)	Approximate Current Market Price of Asset (Total Value)							
7		Y to billition	****						
		(i) Government dues (Total)	or Bidlan	3/26	200/	1			
		(ii) Loans from Bank, Financial Institutions an others (Total)	10.00	01		grale Sty			4.000
8.		ighest educational qualif (Give details of School / Upurse) (Name of the Scho	niversity educ	ation	with	full form of th	e certifica	ate/ di	ploma/ degree

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patha this the 30 day of 03 2013	arified at	Patna	this the	30	day of 0.3		2013	N P 1
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OK IN 29 E SIM

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to formal in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4 The affidavit should be either typed or written legibly and neatly.